

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

D.A.No.304/90.

Date of Order: 8-5-1990.

BETWEEN:- 1.N.V.Ramanaprasad 2.S.Ramesh 3.V.R.S.Sarma  
4.A.Ramakrishna Rao 5.P.Rajagopal

....Applicants

AND

1. The Chairman, Railway Board, Ministry of Railways, Railbhawan, New Delhi.
2. The General Manager, South Central Railway, Railnilayam, Secunderabad-500371.
3. The Comptroller and Auditor General of India, Bahadurshah Zafar Marg, New Delhi-110002.
4. The Director of Audit, O/o the Director of Audit, S.C.Railway, Secunderabad-500371.

....Respondents.

FOR THE APPLICANTS: Mr.N.Raghavan, Advocate.

FOR THE RESPONDENTS: Mr.N.R.Devaraj, SC for Rlys.

C O R A M : THE HON'BLE MR.B.N.JAYASIMHA: VICE-CHAIRMAN  
AND  
THE HON'BLE MR.D.SURYARAO: MEMBER (JUDICIAL).

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THE TRIBUNAL MADE THE FOLLOWING ORDER:-

\* By way of interim orders the respondents are directed not to implement the orders dt. 27.7.89, 11.9.89, and 25.1.90 in so far as applicants are concerned pending final disposal of the case."

TO

1. The Chairman, Railway Board, Ministry of Railways, Railbhawan, N.Delhi.
2. The General Manager, S.C.Railway, Railnilayam, Secunderabad -500371.
3. The Comptroller and Auditor General of India, Bahadur Shah Zafar Marg, New Delhi-110002.
4. The Director of Audit. O/o the Director of Audit, S.C.Railway, Secunderabad-500371.
5. One copy to Mr.N.Raghava, 118, Zeera, Secunderabad.
6. One copy to Mr.N.R.Devaraj, SC for Rlys, CAT, HYD.
7. One spare copy.

(M.T.P)  
DB  
MS/ao

*DR*  
CHECKED BY  
*115*

TYPED BY: *DR*  
*115*

COMPARED BY :

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:HYD.

HON'BLE MR. B.N. JAYASIMHA: V.C.

HON'BLE MR. D. SURYA RAO: MEMBER: (JUDL)

A N D

HON'BLE MR. J. NARASIMHA MURTHY (M) (J)

A N D

HON'BLE MR. R. BALASUBRAMANIAN: (M) (A)

DATED: 8/5/90

ORDER/JUDGMENT:

M.A./R.A./C.A./No. *in*

T.A. No. *in* W.P. No. *in*

D.A. No. *304/90*

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

Dismissed.

Disposed of with direction.

M.A. ordered.

No order as to costs.

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